

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 193 of 2020

In the matter of:

Ashwani Setia

...Appellant.

Versus

Bhawani Industries Pvt. Ltd. & Anr.

...Respondents.

Present:

For Appellant: Mr. Abhishek Anand, Advocate.

**For Respondent: Mr. Harsh Garg and Mr. Pulkit Goel,
Advocates for R-2.**

ORDER
(Virtual Mode)

06.01.2021 Mr. Abhishek Anand, Advocate for the Appellant submits that the Adjudicating Authority has already been moved with Application under Section 12 A of IBC as the parties are settling the dispute. Learned Counsel states that the matter is coming up before the Adjudicating Authority on 15th February, 2021.

Learned Counsel for Respondent No. 2/Resolution Professional states that there are developments with regard to Section 12 A of IBC.

In view of the above, list the Appeal 'For Admission (After Notice)' Hearing on **18th February, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

Basant B./md.